

Continued from previous page..

NSE for using its name in this offer document for listing of our shares on the SME Platform of NSE. For the purpose of this Issue, the Designated Stock Exchange will be the NSE Limited (NSE).

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"):

Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018, the Offer Document was not filed with SEBI. In terms of the SEBI ICDR Regulations, SEBI shall not Issue any observations on the Offer Document. Hence, there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" on 260 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF THE SME PLATFORM OF NSE:

It is to be distinctly understood that the permission given by NSE Limited ("NSE") should not in any way be deemed or construed that the contents of the Offer Documents or the price at which the equity shares are offered has been cleared, solicited or approved by NSE, nor does it certify the correctness, accuracy or completeness of any of the contents of the Prospectus. The investors are advised to refer to the Prospectus for the full text of the Disclaimer clause pertaining to NSE. The investors are advised to refer to the Offer Documents for the full text of the "Disclaimer Clause of the SME Platform of NSE" on page 262 of the Red Herring Prospectus.

RISK IN RELATION TO THE FIRST ISSUE:

This being the first public Issue of our Company, there has been no formal market for the Equity Shares. The face value of the Equity Shares is ₹ 10/- each and the offer price is * times of the face value of the equity shares. The Issue Price (determined and justified by our Company in consultation with the Book Running Lead Managers as stated in "Basis for Issue Price" on page 97 should not be taken to be indicative of the market price of the Equity Shares after the Equity Shares are listed. No assurance can be given regarding an active or sustained trading in the Equity Shares or regarding the price at which the Equity Shares will be traded after listing.

Bidders/ Applicants should note that on the basis of PAN, DP ID and Client ID as provided in the bid cum application form, the Bidder/ Applicants may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic details of the Bidders/ Applicants as available on the records of the Depositories. These Demographic details may be used, among other things, for or unblocking of ASBA account or for other correspondence related to an issue. Bidders/ Applicants are advised to update any changes to their demographic details as available in the records of the depository participants to ensure accuracy of records. Any delay resulting from failure to update the demographic details would be at the applicant's sole risk. Bidders/ Applicants should ensure that the PAN, DP ID and the Client ID are correctly filled in the bid cum application form. The PAN, DP ID and the Client ID provided in the bid cum application form should match with the PAN, DP ID and the Client ID available in the depository database, otherwise the bid cum application form is liable to be rejected. Bidders/ Applicant should ensure that the beneficiary account provided in the Bid cum application form is active.

GENERAL RISK:

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares issued in the Issue have neither been recommended nor approved by Securities and Exchange Board of India nor does Securities and Exchange Board of India guarantee the accuracy or adequacy of Red Herring Prospectus. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page 25 of Red Herring Prospectus.

CREDIT RATING: This being the issue of Equity Shares, no credit rating is required.

DEBENTURE TRUSTEES: This being the issue of Equity Shares, the appointment of Trustees is not required.

IPO GRADING: Since this issue is made in terms of Chapter IX of the SEBI (ICDR) Regulations, there is no requirement of appointing an IPO Grading Agency.

BASIS OF ISSUE PRICE: The Issue Price is determined by the Company in consultation with the Book Running Lead Managers. The financial data presented in section "Basis for Issue Price" on page no. 97 of the Red Herring Prospectus are based on Company's Restated Financial Statements. Investors should also refer to the section titled "Risk factors" and "Restated Financial Statement" on page no. 25 and 191 respectively of the Red Herring Prospectus.

ADDITIONAL INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS: For information on the main objects and other objects of our Company, see "Our History and Certain Other Corporate Matters" on page 157 of the Red Herring Prospectus. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section "Material Contracts and Documents for Inspection" on page 351 of the Red Herring Prospectus.

LIABILITY OF MEMBERS OF THE COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: The Authorised share capital of the Company is ₹ 15,00,00,000/- divided into 1,50,00,000 Equity Shares of ₹ 10/- each, the issued, subscribed, and paid-up share capital of the Company before the Issue is ₹ 9,68,60,000/- divided into 96,86,000 Equity Shares of ₹ 10/- each. For details of the Capital Structure, see chapter titled "Capital Structure" beginning on page 73 of the Red Herring Prospectus.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: Given below are the names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed by them at the time of signing of the Memorandum of Association of our Company: Mr. Anuj Dosanj- 40,500, Mr. Ramakrishnan Balasundaram Aiyer- 16,000, Mr. Ajay Raina- 19,000 and Mr. Lalit Mohan Datta- 24,500 Equity Shares.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 <p>SHARE INDIA CAPITAL SERVICES PRIVATE LIMITED SEBI Registration Number: INM000012537 Address: A-15, Basement, Sector - 64, Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301 Telephone Number: +91-120-4910000 Contact Person: Mr. Kunal Bansal Email ID: kunal.bansal@shareindia.co.in Investors Grievance E-mail: info@shareindia.com Website: www.shareindia.com CIN: U65923UP2016PTC075987</p>	 <p>KFIN TECHNOLOGIES LIMITED Address: Selenium Tower-B, Plot No- 31 & 32, Financial District, Nanakramguda, Serilingampally, Rangareddi, Telangana, Hyderabad - 500032, India Tel No.: +91 40 6716 2222/1800 309 4001 Email: apex.ipo@kfintech.com Fax No.: +91 40 67161563 Contact Person: Mr. M.Murali Krishna Website: www.kfintech.com SEBI Registration No.: INR000000221 CIN: L72400TG2017PLC117649</p>	<p>Ms. Kirti Jain Plot No. 3, First Floor. 2 West End Marg, Kehar Singh Estate, Behind Saket Metro Station, New Delhi, Delhi, India - 110030 Email: cs@apexecotech.com Website: www.apexecotech.com</p> <p>Investors can contact our Company Secretary and Compliance Officer, the Book Running Lead Managers or the Registrar to the Issue, in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.</p>

Place: Pune
Date: 19th November, 2024

Apex Ecotech Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the Red Herring Prospectus with Registrar of Companies, Pune on November 17, 2024. BRLMs to the Issue at www.shareindia.com, website of company at www.apexecotech.com and websites of NSE i.e. www.nseindia.com respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see section titled "Risk Factors" beginning on page 25 of the Red Herring Prospectus. Potential investors should not rely on the Red Herring Prospectus for making any investment decision. The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and any applicable U.S. state securities laws. There will be no public offering in the United States and the securities being offered in this announcement are not being offered or sold in the United States.

**On behalf of the Board of Directors
For Apex Ecotech Limited**
Sd/-
Kirti Jain
Company Secretary and Compliance Officer

Delhi Advertising Agency

शुध्दीकरण
सर्वसामान्य जनतेला माहिती देणे की, निविदा लिलावाची विक्री सूचना २९/१०/२०२४ रोजी वर्तमान पत्रात प्रसिद्ध झाली आहे. सदर प्रकाशन दिनांक २०/११/२०२४ रोजी प्रकाशित झाले होते पण महाराष्ट्र राज्य विधानसभेची निवडणूक २०/११/२०२४ रोजी होत असल्यामुळे लिलावाची तारीख बदलून २९/११/२०२४ करण्यात आली आहे. लिलावाची इतर सर्व माहिती, अटी व शर्ती तशाच राहतील.

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सूचित करण्यात येते की, मे. दि. कन्स्ट्रक्शन अँड डेव्हलपमेंट कंपनी यांस पर्यावरण मंजूरी E C Identification No. SIA/MH/MIS/136684/2019, 31.03.2020 या तारखेस प्रास्ताविक विकास योजना, स. नं. 24/5 (P), 24/5/1(P) गाव, कात्रज, पुणे; मिळाली आहे. प्रस्तुत मंजूराची प्रत ही पुढील संकेत स्थळावर उपलब्ध आहे.
<http://parivesh.nic.in>
सही/-
मे. दि. कन्स्ट्रक्शन अँड डेव्हलपमेंट कंपनी
१९०५, सदाशिव पेठ, बाजीराव रोड, पुणे ४११०३०

समर्थ सहकारी बँक लि. सोलापूर
प्रधान कार्यालय : डॉ. अंत्रोळीकर शांतिंग सेंटर, दत्त चौक, सोलापूर-४१३००७, फोन : ०२१७-२७४४२१०

जमी आदेश दिनांक	मिळकत वर्णन	जागा मालक (कर्जदार/जामिनदार)	जमी आदेश वॉजा रकम
३१/०३/२०२४	डि व सब डि सोलापूर ता. पंढरपूर मौजे टाकळी येथील विंगरशेती मिळकत गट नं. १०९/१३/१०९/१/१/७३ क्षेत्र ४.५०.५० आर.चौ.मी.	श्रीश्री पुरुषोत्तम पंचवाडकर रा. २०८५, हरिदास वेस, पंढरपूर जि. सोलापूर	दि.३१/०३/२०२४ अखेर कॅशक्रेडिट कर्ज रु. ८८,८७,४१०.०० अधिक त्यापुढील व्याज व खर्च
३१/०३/२०२४	डि व सब डि सोलापूर ता. पंढरपूर मौजे देगाव येथील गट नं. २०१/२/ब क्षेत्र २.००.०० हे.आर.चौ.मी.	अमोल मनोहर पाटील, देगाव ता. पंढरपूर जि. सोलापूर	दत्तात्रय किसन पाटील, देगाव ता. पंढरपूर जि. सोलापूर
३१/०३/२०२४	डि व सब डि सोलापूर ता. पंढरपूर मौजे देगाव येथील गट नं. २१८ क्षेत्र २.८८.०० पैकी १.४४.०० हे.आर.चौ.मी.	दत्तात्रय किसन पाटील, देगाव ता. पंढरपूर जि. सोलापूर	दत्तात्रय किसन पाटील, देगाव ता. पंढरपूर जि. सोलापूर
३१/०३/२०२४	डि व सब डि सोलापूर ता. पंढरपूर मौजे देगाव येथील गट नं. २०३/४ क्षेत्र १.६०.०० पैकी ०.६०.०० हे.आर.चौ.मी.	दत्तात्रय किसन पाटील, देगाव ता. पंढरपूर जि. सोलापूर	दत्तात्रय किसन पाटील, देगाव ता. पंढरपूर जि. सोलापूर
१५/०६/२०२४	डि व सब डि सोलापूर ता. पंढरपूर मौजे टाकळी येथील विंगरशेती मिळकत. गट नं. १०९/१३/१०९/१/१/२५ क्षेत्र ४.२०.५० आर.चौ.मी.	श्रीश्री पुरुषोत्तम पंचवाडकर रा. २०८५, हरिदास वेस, पंढरपूर जि. सोलापूर	दि.३१/०५/२०२४ अखेर कॅशक्रेडिट कर्ज रु. ९२,३८,७५३.०० अधिक त्यापुढील व्याज व खर्च
२६/०६/२०२४	डि व सब डि सोलापूर ता. पंढरपूर मौजे टाकळी येथील विंगरशेती मिळकत गट नं. १०९/१३/१०९/१/१/७ क्षेत्र ४.०६.०० आर.चौ.मी.	दत्तात्रय किसन पाटील, देगाव ता. पंढरपूर जि. सोलापूर	दि.३१/०५/२०२४ अखेर टर्म कर्ज रु. ३९,८२,५००.०० अधिक त्यापुढील व्याज व खर्च

सही/-
(नंदकुमार बाबुराव लोंडे)
वसुली अधिकारी
समर्थ सहकारी बँक लि, सोलापूर

PRICE INFORMATION AND THE TRACK RECORD OF THE PAST ISSUES HANDELED BY THE BRLM

Sr. No.	Issue name	Issue size (₹ in Cr.)	Listing date	Issue Price (₹)	Opening Price on listing date	+/- % change in closing price, [+/- % change in closing benchmark]- 30th calendar days from listing	+/- % change in closing price, [+/- % change in closing benchmark]- 90th calendar days from listing	+/- % change in closing price, [+/- % change in closing benchmark]- 180th calendar days from listing	
1.	Anmol India Limited	10.23	February 12, 2019	33.00	33.60	-1.82% 6.31 %	-9.09% 8.95%	-9.70% 3.98 %	
2.	Humming Bird Limited	2.15	March 28, 2019	132.00	132.00	6.82% 0.16 %	-0.70% -	-0.70% -	
3.	Maiden Forgings Limited	23.84	April 06, 2023	63.00	63.00	-4.33% 2.04%	30.43% 9.38%	75.08% 9.49%	
4.	Exhicon Events Media Solutions Limited	21.12	April 17, 2023	64.00	64.00	129.92% 2.75%	241.64% 10.27%	338.75% 10.64%	
5.	A G Universal Limited	8.72	April 24, 2023	60.00	60.00	-8.33% 3.05%	-22.50% 11.28%	9.83% 10.14%	
6.	Quicktouch Technologies Limited	9.33	May 2, 2023	61.00	92.00	110.90% 1.87%	129.67% 8.85%	344.10% 4.96%	
7.	De Neers Tools Limited	22.99	May 11, 2023	101.00	190.00	74.50% 1.46%	142.57% 7.42%	130.89% 6.06%	
8.	Krishna Strapping Solutions Limited	17.93	May 26, 2023	54.00	118.00	184.91% 0.90%	439.72% 4.80%	330.28% 7.09%	
9.	New Swan Multitech Limited	33.11	January 18, 2024	66.00	125.40	51.29% 1.21%	11.79% 2.47%	47.35% 13.39%	
10.	Wise Travel India Limited	94.68	February 19, 2024	147.00	195.00	19.73% -1.28%	61.19% 1.72%	80.82% 11.08%	
11.	Pune e-Stock Broking Ltd	38.23	March 15, 2024	83.00	130.00	54.22% 2.20%	106.81% 5.74%	-121.08% 12.22%	
12.	AVP Infracon Limited	52.34	March 20, 2024	75.00	79.00	-6.33% 1.41%	83.20% 7.87%	128.13% 16.23%	
13.	Gem Enviro Management Limited	44.93	June 26, 2024	75.00	142.50	254.27% 3.38%	159.40% 7.93%	-	-
14.	WVIP Infracore Limited	61.21	July 30, 2024	93.00	176.70	185.48% 0.83%	-	-	-
15.	Envirotech Systems Limited	30.24	September 24, 2024	56.00	106.40	70.27% -5.94%	-	-	-

Summary statement of Disclosure:

Financial Year	Total no. of IPOs	Total amount of funds raised (₹ Cr.)	No. of IPOs trading at discount- 30th calendar days from listing			No. of IPOs trading at Premium- 30th calendar days from listing			No. of IPOs trading at discount- 180th calendar days from listing			No. of IPOs trading at Premium- 180th calendar days from listing		
			Over 50 %	Between 25-50%	Less than 25%	Over 50%	Between 25-50%	Less than 25%	Over 50%	Between 25-50%	Less than 25%	Over 50%	Between 25-50%	Less than 25%
2022-23	-	-	-	-	-	-	-	-	-	-	-	-	-	-
2023-24	10	322.29	-	-	3	6	-	1	-	-	-	8	1	1
2024-25	03	136.38	-	-	-	3	-	-	N.A	N.A	N.A	N.A	N.A	N.A

AVAILABILITY OF RED HERRING PROSPECTUS: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the Issue. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, the website of the Book Running Lead Managers to the Issue at www.shareindia.com, website of company at www.apexecotech.com and websites of stock exchange at www.nseindia.com.

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application forms can be obtained from the Registered Office of the Company: Apex Ecotech Limited (Telephone: +91-74196 15104) Book Running Lead Managers: Share India Capital Services Private Limited (Telephone: +91-120-4910000). Bid-cum-application forms will also be available on the website of NSE (www.nseindia.com) and the designated branches of SCSBs, the list of which is available at websites of the Stock Exchange and SEBI.

APPLICATIONS SUPPORTED BY BLOCKED AMOUNT (ASBA): The investors are required to fill the application form and submit the same to the relevant SCSBs at the specific locations or registered brokers at the broker centers or RTA or DP's. The SCSB's will block the amount in the account as per the authority contained in application form. An allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of shares. Hence, there will be no need of refund. For more details on the ASBA process, please refer to the details given in application forms and Red Herring Prospectus and also please refer to the chapter titled "Issue Procedure" on page 280 of the Red Herring Prospectus.

APPLICATION SUPPORTED WITH UNIFIED PAYMENTS INTERFACE: Investors are advised to carefully refer SEBI Circular SEBI/HO/CFD/DIL2/CIR/P/2019/138 dated November 01, 2018 and as modified through its SEBI circular (SEBI/HO/CFD/DIL2/CIR/P/2019/50) dated April 3, 2019, SEBI circular (SEBI/HO/CFD/DIL2/CIR/P/2019/76) dated June 28, 2019, SEBI circular no. SEBI/HO/CFD/DIL2/CIR/P/2019/85 dated July 26, 2019, SEBI Circular SEBI/HO/CFD/DCR2/CIR/P/2019/133 dated November 08, 2019, SEBI Circular No. SEBI/HO/CFD/DIL2/CIR/P/2020/50 dated March 30, 2020, SEBI circular no. SEBI/HO/CFD/DIL2/CIR/P/2021/2480/1/M dated March 16, 2021, SEBI circular no. SEBI/HO/CFD/DIL2/CIR/P/2021/47 dated March 31, 2021, SEBI Circular no. SEBI/HO/CFD/DIL2/CIR/P/2021/570 dated June 2, 2021, SEBI Circular no. SEBI/HO/CFD/DIL2/CIR/P/2022/45 dated April 5, 2022 and SEBI Circular no. SEBI/HO/CFD/DIL2/CIR/P/2022/51 dated April 20, 2022 and any subsequent circulars or notifications issued by SEBI in this regard for the procedure to be followed for applying through UPI. Retail Individual Investor have to apply through UPI Mechanism. Retail Individual Investor whose bank is not live on UPI as on date of this circular, may use the other alternate channels available to them viz. Submission of application form with SCSBs/ using the facility linked online trading, demat and bank account list. For further details, please refer the chapter titled "Issue Procedure" beginning on page 280 of the Red Herring Prospectus.

Sponsor Bank to the Issue: HDFC Bank Limited

Banker to the Issue, Escrow Collection Bank and Refund Bank: HDFC BANK LIMITED

Investor should read the Red Herring Prospectus carefully, including the "Risk Factors" beginning on page 25 of the Red Herring Prospectus before making any investment decision.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

जिजामाता महिला सहकारी बँक लि., पुणे
वसुली विभाग - धार्येवर हाईवे, धार्येवर हॉटेल मागे, पहिला मजला, स. नं. 68, सिहाड रोड, वडगाव धार्ये, पुणे- 411041. मो.: 020-24392969

*** स्थावर मिळकतीच्या जाहिर लिलावाची नोंद ***

वसुली व विक्री अधिकारी सहकारी संस्था, पुणे द्वारा जिजामाता महिला सहकारी बँक लि.पुणे येथे घडणाव धार्ये पुणे (पहाराड सहकारी संस्था कायदा 1960 चे कलम 156 व त्याखालील नियम कं. 107 अन्वये)

वाचा :

- जिजामाता महिला सहकारी बँक लि.पुणे या बँकेस मिळालेल्या वसुली सारफार नं. 392 व नियम 101/2020-2021 दि.23/03/2021, 2. महाराष्ट्र सहकारी संस्था 107 (3) अन्वये बजावण्यात आलेली नोटीस दि. 19/06/2021
- ज्या अर्थी जिजामाता महिला सहकारी बँक लि. पुणे या बँकेने उपनिबंधक सहकारी संस्था (परसेवा) पुणे जिल्हा नगरी सहकारी बँकेस असीसप्लान दिले. पुणे यांचेकडून महाराष्ट्र सहकारी संस्थाचा कायदा कलम 101 अन्वये वसुली दाखला क्रमांक 392 / कलम 101/2020-2021 दि. 23/03/2021 रोजीचा रकम रु.10,26,723 / + पुढील व्याज, खर्च इत्यादींचा मिळविलेला असून तो बँकेचे वसुली अधिकारी यांच्याकडे वसुलीच्या कार्यदेशीर कारवाईसाठी पाठवण्यात आला असून रकमेचा यांना महाराष्ट्र सहकारी संस्थाचा 107 (3) अन्वये मागणी नोटीसा दिनांक 19/06/2021 रोजी बजावल्या आहेत. आणि ज्याअर्थी रकमेची श्री. धार्येवर उदय दशरथ व सी. धार्येवर अनिता उदय यांनी दिलेल्या मुदतीत हक्कामानुसार रकमेचा भरणा करणेत कसूर केले आहे आणि, ज्या अर्थी कर्जदार श्री. धार्येवर उदय दशरथ व सी. धार्येवर अनिता उदय यांनी खाली नमूद केलेली स्थार मालमता दिले. 16/07/2021 रोजी ज्या कर्णान्त आली असून तसा जमी आदेश त्यांचेर बजावण्यात आला आहे व त्यांच्या प्रति संबंधिताने पाठविल्यात आलेल्या आहेत.
- ज्या अर्थी नियम 107 (11) डी नुसार मिळकतीचा प्रत्यक्ष ताबा मा. जिज्हा दंडाधिकारी यांनी दिलेला आहे. मा. जिल्हा दंडाधिकारी यांचे आदेशानंतर मा. कार्यकारी दंडाधिकारी तथा निवासी मल नगरहल्लार शिखर (पुणे) यांनी दिनांक 17/08/2022 रोजी ताबा दिला आहे.
- ज्या अर्थी कर्जदार यांनी मागणी रकमेनुसार मुदतीत रकमेचा भरणा करण्यात कसूर केली आहे. त्यामुळे वसुली व विक्री अधिकारी यांनी खात्री झाली आहे कि, जम मालमतेची निवामानुसार जाहिर लिलावाचे विक्री केण्या शिवाय हक्कामानुसार येणे रकमेची वसुली होणार नाही. आणि
- ज्या अर्थी मी श्री. शिंदे चिखय पुंडलिक, वसुली व विक्री अधिकारी मला शासनने महाराष्ट्र सहकारी संस्था कायदा कलम 156 व त्याखालील नियम कं. 107 अन्वये प्रदान केलेल्या अधिकारास अनुसरून खाली नमूद केलेल्या मिळकतीच्या जाहिर लिलावा वार गुन्वर, दि. 19/12/2024 रोजी रु. 12.30 वाजता ठेवण्यात आल्याचे घोषित करित आहे.

*** विक्री करण्यात येणाऱ्या मालमतेचा तपशील ***

अ. क्र.	खातेदाराचे नाव	स्थार मालमतेचा तपशील	लिलावाचे ठिकाण, दिनांक व वेळ	मुंजर वाजवी किंमत रुपये
1.	श्री. धार्येवर उदय धार्ये व सी. धार्येवर अनिता उदय रा. श्री.सिखरीनी प. 304, प. मलमल मु.पो. कार्यालय, ता. शिखर जि. पुणे 411220	मौजे कार्यालय, ता. शिखर जि. पुणे येथील गट नं. 249 येथील प्लॉट नं. 68, धार्येवर हाईवे मागे, पहिला मजला, सिहाड रोड, वडगाव धार्ये, पुणे- 411041, वार - गुन्वर, दि. 19/12/2024 वेळ- रु. 12.30 वा.	जिजामाता महिला सहकारी बँक लि. पुणे येथील गट नं. 392 व नियम 101/2020-2021 स. नं. 68, धार्येवर हाईवे मागे, पहिला मजला, सिहाड रोड, वडगाव धार्ये, पुणे- 411041, वार - गुन्वर, दि. 19/12/2024 वेळ- रु. 12.30 वा.	रु. 13,33,000/- (रु. तेरा लाख तेहतीस हजार रुपये)

- प्रमाणित करण्यात येते कि, सदर मिळकतीवर अन्य कोणाचेही हक्क, हितसंबंध, गहाण, भांडे पडू किंवा अन्य कोणताही वेगळा आडबटून येत नाही.
- प्रमाणित करण्यात येते की, सदर मिळकतीच्या वाजवी मुल्यांकनास मा. जिल्हा उपनिबंधक, सहकारी संस्था, पुणे (ग्रामीण) यांनी त्यांचेकडील आदेश दि. 30/10/2024 अन्वये मंजुरी दिलेली असून सदर मिळकतीचे मुल्यांकन रु. 13,33,000/- (रु. तेरा लाख तेहतीस हजार फक्त) इतके आहे.
- प्रमाणित करण्यात येते कि, महाराष्ट्र सहकारी संस्था अधिनियम कं.107 (सुधारित) च्या (11 च्या) व- (1) (VI) (a) अन्वये मा. जिल्हाधिकारी तथा जिल्हादंडाधिकारी पुणे यांचेकडील ताबा आदेश क्रमांक को-ऑप/एस आर / 617/2021 दि. 14/01/2022 रोजीच्या आदेशानुसार प्रत्यक्ष ताबा घेतला आहे.

कर्जदार श्री. धार्येवर उदय दशरथ व सी. धार्येवर अनिता उदय यांचेकडून रकम 8,93,949/- मुद्दल (असरी रु.आठ लाख श्याव हजार नऊशे एकोणपचास मुद्दल फक्त) दि. 19/11/2024 अखेर अर्धक व्याज अर्धक वसुली खर्च, कोर्ट खर्च, शासकीय ससंचां या व्यतिरिक्त लिलावासाठी होणारा खर्च कर्जदार यांचेकडून वसुल करण्यात येईल. खालील सही करणार यांचे माहितीनुसार मिळकतीवर अन्य कोणाताही वॉजा नाही. लिलावासाठी भाग घेण्यासाठी रुपये 50,000/- (रु. पचास हजार फक्त) अनामत म्हणून लिलावाच्या वेळे

Canara Bank Navi Mumbai Regional Office, Circle Office Building, 8th Floor, 'A' Wing, C-14, G Block, BKC, Bandra East, Mumbai-400 051
email -> recoveryrnm@canarabank.com

Ref. No. RO/REC/MUMS/DN/BHUPENDRA GHARAT/2022 Dated: 13/11/2024
REGD. POST WITH ACK. DUE

To the Borrower/Guarantors/Mortgagor:
Mr. Bhupendra Motiram Gharat : Shop No 897/1, 897/2, Suresha Apartment, Ground Floor, Mothe Nagon, Taluka Uran, District Raigad, Maharashtra - 400702
Mr. Nilesh H Korlekar : B/3/1, 2nd Floor, Suresha Apartment, Mothe Nagon, Taluka Uran, District Raigad, Maharashtra - 400702

SUBJECT: Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Regional Office, Navi Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the Sarfaesi Rules, to you all as under: As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 30/12/2022 (date of Demand Notice), to the borrower/ firm **Mr. Bhupendra Motiram Gharat, Mr. Nilesh H Korlekar** (name of Borrower/ Mortgagor/ Guarantor), the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 22,03,378.13 (Rupees Twenty two lakh three thousand three hundred seventy nine rupees and paise thirteen only)** and interest stated thereon within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagors & the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken symbolic/ Physical possession of the secured assets described in the Possession Notice dated 20/03/2023. Further, the said symbolic/ Physical possession notice was duly published in Navshakhi (Name of newspaper in local language) and Financial Express (Name of English Newspapers/newspapers on 21/03/2023) (Date of publication).

To comply with the provision of Sarfaesi Act, 2002 read with Rule 8(6) of Sarfaesi Rules, you all are hereby given a last & final opportunity to redeem & reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **Rs. 22,03,378.13 (Rupees Twenty two lakh three thousand three hundred seventy nine rupees and paise thirteen only)** as on 30/12/2022, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets: i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or ii. By inviting tenders from the public; or iii. By holding public auction including through e-auction mode; or iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,
CANARA BANK, AUTHORIZED OFFICER

Canara Bank Navi Mumbai Regional Office, Circle Office Building, 8th Floor, 'A' Wing, C-14, G Block, BKC, Bandra East, Mumbai-400 051
email -> recoveryrnm@canarabank.com

Ref. No. RO/REC/MUMS/5211/933/120/2022-23 Dated: 13/11/2024
REGD. POST WITH ACK. DUE

To the Borrower/Guarantors/Mortgagor: **Mr. Sandip Kewaldas Warkar, S/o Kewaldas Warkar** : C Ring, Flat No 101, Galaxy Apartment, Mora Road, Near Canara Bank Mora, Uran, Raigad, Maharashtra - 400704

SUBJECT: Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Regional Office, Navi Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the Sarfaesi Rules, to you all as under: As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 02/05/2023 (date of Demand Notice), to the borrower/ firm **Mr. Sandip Kewaldas Warkar** (name of Borrower/ Mortgagor/ Guarantor), the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 14,14,225.41 (Rupees Fourteen lakh fourteen thousand two hundred twenty five rupees and paise forty one only)** and interest stated thereon within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagors & the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken symbolic/ Physical possession of the secured assets described in the Possession Notice dated 17/08/2023. Further, the said symbolic/ Physical possession notice was duly published in Navshakhi (Name of newspaper in local language) & The Free Press Journal (Name of English Newspapers/newspapers on 20/08/2024) (Date of publication).

To comply with the provision of Sarfaesi Act, 2002 read with Rule 8(6) of Sarfaesi Rules, you all are hereby given a last & final opportunity to redeem & reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **Rs. 14,14,225.41 (Rupees Fourteen lakh fourteen thousand two hundred twenty five rupees and paise forty one only)** as on 02/05/2023, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets: i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or ii. By inviting tenders from the public; or iii. By holding public auction including through e-auction mode; or iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,
CANARA BANK, AUTHORIZED OFFICER

CSB Bank PUBLIC NOTICE ON BEHALF OF PLEDGED GOLD ORNAMENTS

The borrower/s in specific and interested bidders in general, are hereby informed that on account of non-repayment of the Banks due by the borrowers as under despite the payment notice and recall/auction notice issued by the Bank, the gold ornaments pledged with the bank security by the respective borrowers for the loan availed by them will be sold in public auction on "as is where is" and "non-recourse" basis through e-auction portal https://gold.sami.in on 28th November 2024 at 10:30 AM. The auction may be adjourned to any other later date at the discretion of the bank upon publication of the same in the Bank's notice board. The borrowers are hereby further inform that the gold ornaments will be disposed of by private sale if the public auction is not successful and if there is a further balance to be recovered thereafter, legal action will be initiated against the borrower/s for recovery of the balance amounts due to the bank. In case of deceased borrower, all conditions will be applicable to legal heirs.

S. No.	Account Name	Cient ID	No. of Acc.	Bal. Outstanding as on 19/11/2024	Weight (grams)
BRANCH NAME : PUNE					
1	Stanley Louis	3577678	1	769876.25	239.85

For more details/account wise information borrowers/interested bidders may contact respective branches and for participating in the auction, please visit/login to the e-auction portal https://gold.sami.in

PUNE | 20.11.2024 Sd/- Authorized Officer, CSB Bank

HDFC Bank We understand your world

Address: **HDFC Bank Ltd., 1st Floor, Alpha, I Think Techno Campus, Kanjurmarg (E), Mumbai 400 042**

CORRIGENDUM

In Publication Of Demand Notice, Published In Financial Express & Loksatta On 24-10-2024 Of **Hdfc Bank At Pune Editions**, Name Of Borrower/ Guarantors is Missing Hence There is An Addition Of Guarantors Name Viz, **Ramchandra Ramdas**. It is To Be Read **Mr. Ramchandra Ramdas** is Guarantor And Rest Of The Contents Remain Unchanged. Sd/-
Date: 20/11/2024 Authorized Officer, HDFC Bank Ltd.
Place: Pune

Public Notice
As per EC Condition 12 (a)

Our proposed "Commercial (Mixed use) Project" located at **Survey No. 156 A, 13/1B/C/D/13A, 12/2, 12/5, CTS Nos. 702, 677, 678, 679, 680, 670, Village - Kothrud, Taluka - Haveli, District - Pune, State - Maharashtra**, was accorded Environmental Clearance on **12.11.2024** (EC Identification No. EC24B3612MH558424N) for Environmental & Climate Change Department, Government of Maharashtra, Mumbai. The copies of the clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at website at <http://parivesh.nic.in>

Avante Spaces Limited

Canara Bank Navi Mumbai Regional Office, Circle Office Building, 8th Floor, 'A' Wing, C-14, G Block, BKC, Bandra East, Mumbai-400 051
email -> recoveryrnm@canarabank.com

Ref. No. RO/LEGAL/SARFAESI/1/2022/SV Dated: 13/11/2024
REGD. POST WITH ACK. DUE

To the Borrower/Guarantors/Mortgagor: **Kittukumar Madhusaha Sahu** - Flat No 105, 1 St Floor, Building Name Ramesh Anand No 1 (radhakrishna Chs Ltd), Shankar Nagar, Shankar Nagar Road, Kalyan Shri Phata Road, Sonarpada, Dombivli East, Thane 421201

Ms. PINKY PRAVESH DAS - Flat No. 03, Three Ambar Chs, Plot No. 25, Sector 2, Koparkhairane, Navi Mumbai - 400709

SUBJECT: Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Regional Office, Navi Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the Sarfaesi Rules, to you all as under: As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 14/10/2023 (date of Demand Notice), to the borrower/ firm **Mr. Kittukumar Madhusaha Saha, Ms. Pinky Praveesh Das** name of Borrower/ Mortgagor/ Guarantor), the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 16,47,278.31 (Rupees Sixteen lakh forty seven thousand two hundred seventy eight rupees paise thirty one only)** and interest stated thereon within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagors & the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken symbolic/ Physical possession of the secured assets described in the Possession Notice dated 10/05/2023. Further, the said symbolic/ Physical possession notice was duly published in Navshakhi (Name of newspaper in local language) and The Free Press Journal (Name of English Newspapers/newspapers on 13/05/2023) (Date of publication).

To comply with the provision of Sarfaesi Act, 2002 read with Rule 8(6) of Sarfaesi Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **Rs. 16,47,278.31 (Rupees Sixteen Lakh Forty Seven Thousand Two Hundred Seventy Eight Rupees Paise Thirty One Only)** as on 14/10/2023, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets: i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or ii. By inviting tenders from the public; or iii. By holding public auction including through e-auction mode; or iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,
CANARA BANK, AUTHORIZED OFFICER

Canara Bank Navi Mumbai Regional Office, Circle Office Building, 8th Floor, 'A' Wing, C-14, G Block, BKC, Bandra East, Mumbai-400 051
email -> recoveryrnm@canarabank.com

Ref. No. CB/6758/SARFAESI/DN/STP Dated: 13/11/2024
REGD. POST WITH ACK. DUE

To the Borrower/Guarantors/Mortgagor:
Mr. Sufiyyan Taki Parkar - Flat No: 201, 2nd Floor, Al Haq Building, Survey No 108, Plot No 2, Village Dahivali Tarf Nand, Taluka karjat, District Raigad Maharashtra 410021 and Also Rahat Mangal, 2, Vakola Village Road, Santacruz (East), Mumbai, Maharashtra - 400055

SUBJECT: Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Regional Office, Navi Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the Sarfaesi Rules, to you all as under: As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 21/12/2023 (date of Demand Notice), to the borrower/ firm **Mr. Sufiyyan Taki Parkar** name of Borrower/ Mortgagor/ Guarantor), the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 23,98,724.11 (Rupees Twenty three lakh ninety eight thousand seven hundred twenty four rupees and paise eleven only)** and interest stated thereon within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagors & the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken symbolic/ Physical possession of the secured assets described in the Possession Notice dated 30/05/2024. Further, the said symbolic/ Physical possession notice was duly published in Mumbai Lakshdeep (Name of newspaper in local language) and Business Standard (Name of English Newspapers/newspapers on 01/06/2024) (Date of publication).

To comply with the provision of Sarfaesi Act, 2002 read with Rule 8(6) of Sarfaesi Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **Rs. 23,98,724.11 (Rupees Twenty Three Lakh Ninety Eight Thousand Seven Hundred Twenty Four Rupees And Paise Eleven Only)** as on 21/12/2023, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets: i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or ii. By inviting tenders from the public; or iii. By holding public auction including through e-auction mode; or iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,
CANARA BANK, AUTHORIZED OFFICER

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MEGA PROCESS TECHNOLOGY PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Mega Process Technology Private Limited
2. Date of incorporation of corporate debtor	20/03/2014
3. Authority under which corporate debtor is incorporated / registered	Company Incorporated Under The Companies Act, 1956 Registered With Registrar Of Companies, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999PN2024PTC155090
5. Address of the registered office and principal office (if any) of corporate debtor	Flat No. 401 & 402, 4th Floor, Bavdhan, S.No.20/3/2/5 & 20/3/2/6, Anubhav Apartment, Pune 411021.
6. Insolvency commencement date in respect of corporate debtor	The order was pronounced on 30.10.2024. However, the same was intimated to the Interim Resolution Professional on 18/11/2024.
7. Estimated date of closure of insolvency resolution process	28/04/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mrs. Digi Amit Title IBBI Registration Number: IBBI/IPA-002/IP-NO1087/2021-2022/13629
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 9, B Building, Romsyanager Housing Society, Btewewadi, Pune 411037 Email: dpt@digiprivate.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Office 204 & 205 Silver Star Apartment, Condominium, Sadashiv Peth, Pune 411030 Email: dpt@digiprivate.com
11. Last date for submission of claims	02/12/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://bbg.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **MEGA PROCESS TECHNOLOGY PRIVATE LIMITED** on 30/10/2024. The creditors of **MEGA PROCESS TECHNOLOGY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **02/12/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Digi Amit Title
Interim Resolution Professional
IBBI Registration Number: IBBI/IPA-002/IP-NO1087/2021-2022/13629
Date: 19/11/2024
Place: Pune

PUBLIC NOTICE

This is to inform that the project proponent **M/s. The Construction & Development Co.** has been granted Environment Clearance for Proposed Residential project at S.No. 24/5(P), 24/5/1(P) At- Katraj, Pune by The Construction & Development Co vide Environmental Clearance Identification no. SIA/MH/MIS/136684/2019 dated 31.03.2020. Copies of the clearance letter is available at website - <http://parivesh.nic.in>.

Sd/-
M/s. The Construction & Development Co
Date: - 20/11/2024 1905, Sadashiv Peth, Bajirao Road, Pune-411030

RBL BANK RBL BANK LTD. REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001
National Operating Centre : 9th Floor, Techniplex, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062

GOLD AUCTION CUM INVITATION NOTICE

The below mentioned borrower has been served with demand notices to pay outstanding amount towards the loan facility against gold ornaments ("Facility") availed by them from RBL Bank Limited. Since the borrower has failed to repay dues under the Facility, we are constrained to conduct an auction of the pledged gold ornaments on 28-Nov-24. In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. RBL Bank has the authority to remove following account from the auction without prior intimation. Further, RBL Bank reserves the right to change the Auction Date without any prior notice.

Sr. No.	Account Number	Borrower's Name	Details of Gold Ornament (in gms)
1.	809007913845	BHUBAL RAVINDRA SOPAN	TOTAL GROSS WT 24.82 TOTAL IMPURITY 0.80 TOTAL STONE WT 4.5 TOTAL NET WT 19.52

The online auction will be held on <https://egold.auctiontiger.net> on 29/11/2024 from 02:00 PM to 04:00 PM IST. Intending bidders should contact M/s. e-Procurement Technologies Ltd. (AuctionTiger) at 6351896640/7984129853. For detailed Terms and Conditions, please visit the auction portal.

Authorized Officer
RBL Bank Ltd.

जाहीर नोटीस

लमान लोकांना कळविण्यात येते की, खात्रील परिशिष्टात वर्णन केलेल्या मिळकतीचे विद्यमान मालक **श्री. चंद्रशेखर धर्मे आर्युमाम**, राहणार: सी-३/२/१, डॉ.अरसनेई कॉम्प्लेक्स, वानवडी, पुणे ४११०१३, यांनी सध्या मिळकत नियंत्रण व निरोधक व नोजाडिअट असल्याचा मर्यादा देऊन, सध्या मिळकत आम्हाला अडोळीत ठेवण्याचे मान्य व कबूल केलेले आहे व त्याचेकडून विसर स्वीकारलेला आहे. तरी सध्या मिळकतीवर कुणाचाही कोणत्याही प्रकारचा हक्क, हितासंबंध, बेजा, कानसरदार, गाढा, दान, लिज, लीन, क्वीसी, इत्यादी अथवा अन्य कोणत्याही प्रकारचा हक्क व अधिकार असल्याची खात्री सध्याची नोटीस प्रसिद्ध झाल्यापासून ७ (सात) दिवसांच्या आत खात्रील परतवून देऊन सर्व असल कानसरदार दाखवून आमची खात्री पटवून द्यावी. अन्यथा सध्याच्या मिळकतीवर कोणाचाही, कोणत्याही प्रकारचा हक्क व अधिकार नाही व असल्यास त्यांनी तो जाणीवपूर्वक टोका देऊन आहे असे समजून आम्हाला अडोळीत ठेवून घेतलेल्या पूर्ण कालाची, त्यांनाच कुणाचाही हक्कतीची दखल घेतली जाणार नाही, याची नोंद घ्यावी.

मिळकतीचे परिशिष्ट

तुकडी पुणे, पोस्ट तुकडी तालुका हवेली, दुय्यम निबंधक साहेब हवेली यांचे कार्यक्षेत्रातील व पुणे महानगरपालिका यांचे हद्दीतील नाव मोजे **वानवडी** येथील मिळकत यांची **सर्व्हे क्र. २८/१ ते २०/१**, **हिसा नं. २** या मिळकतीवर कुणाचाही कोणत्याही प्रकारचा हक्क, हितासंबंध, बेजा, कानसरदार, गाढा, दान, लिज, लीन, क्वीसी, इत्यादी अथवा अन्य कोणत्याही प्रकारचा हक्क व अधिकार नाही व असल्यास त्यांनी तो जाणीवपूर्वक टोका देऊन आहे असे समजून आम्हाला अडोळीत ठेवून घेतलेल्या पूर्ण कालाची, त्यांनाच कुणाचाही हक्कतीची दखल घेतली जाणार नाही, याची नोंद घ्यावी.

अॅड. अमोल पंधरे
बी-४०२, संकटाची पार्क फेज २, राजवाडी पार्क गावी क्र. २, साई चौकाजवळ, सांगवी, पुणे-४११०२७.
मो. क्र. ८४२९८४१०८
ई-मेल: adv.amolpandhare@gmail.com

पुणे, दिनांक : २०/११/२०२४

Canara Bank Navi Mumbai Regional Office, Circle Office Building, 8th Floor, 'A' Wing, C-14, G Block, BKC, Bandra East, Mumbai-400 051
email -> recoveryrnm@canarabank.com

Ref. No. RO/LEGAL/SARFAESI/15/2024/MV Dated: 16/11/2024
REGD. POST WITH ACK. DUE

To the Borrower/Guarantors/Mortgagor: **Mr. Raju Shivprasad Jaiswal, S/o Shivprasad Jaiswal** - Flat B/01, Krishna Residency, Sagayon, Dombivli East, Takkarg, Thane, Maharashtra - 421201; **Mr. Raju Shivprasad Jaiswal** - Flat No 401, 4th Floor, 1st Wing, Building No. 12, Chandivali Abhiasha Chs Ltd., Plot Bearing Survey No Chs No 41A of Village Chandivali, Situated At Mhadra Road, Off Chandivali Farm Road, Near D/Marlat, Chandivali, Mumbai - 400072.

SUBJECT: Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Regional Office, Navi Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the Sarfaesi Rules, to you all as under: As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 09/09/2024 (date of Demand Notice), to the borrower/ firm **Mr. Raju Shivprasad Jaiswal** name of Borrower/ Mortgagor/ Guarantor), the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 33,13,410.02 (Rupees Thirty three lakh thirteen thousand four hundred ten and paise two only)** and interest stated thereon within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagors & the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken symbolic/ Physical possession of the secured assets described in the Possession Notice dated 13/11/2024. Further, the said symbolic/ Physical possession notice was duly published in Mumbai Lakshdeep (Name of newspaper in local language) and Business Standard (Name of English Newspapers/newspapers on 15/11/2024) (Date of publication).

To comply with the provision of Sarfaesi Act, 2002 read with Rule 8(6) of Sarfaesi Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **Rs. 33,13,410.02 (Rupees Thirty three lakh thirteen thousand four hundred ten and paise two only)** as on 09/09/2024, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets: i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or ii. By inviting tenders from the public; or iii. By holding public auction including through e-auction mode; or iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,
CANARA BANK, AUTHORIZED OFFICER

Canara Bank Navi Mumbai Regional Office, Circle Office Building, 8th Floor, 'A' Wing, C-14, G Block, BKC, Bandra East, Mumbai-400 051
email -> recoveryrnm@canarabank.com

Ref. No. RO/REC/MUMS/DN/DPY/JAN/2022-23 Dated: 13/11/2024
REGD. POST WITH ACK. DUE

To the Borrower/Guarantors/Mortgagor: **Mr. Mohammad Zaheer Mansoor** - Flat No.213, 2nd Floor, D Wing, Sai Krishna Residency, Gat No 129, Hissa No 1 & 2, Village Usar-Khurud, Taluka Parvel, District Raigad - 410206; **Mrs. Anjum Neshah** - Flat No 213, 2nd Floor, D Wing, Sai Krishna Residency, Gat No 129, Hissa No 1 & 2, Village Usar-Khurud, Taluka Parvel, District Raigad - 410206; **Mr. Mahipal Ganpat Nilkam** - Parsaramani Apt, Room No 11 Near Ak. Parvel 410209; **Mr. Mohammad Zaheer Mansoor** - Shop No 2, Parnold Nivas Post 2, Sector 16, New Parvel, District Raigad, Mumbai - 41020

SUBJECT: Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Regional Office, Navi Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the Sarfaesi Rules, to you all as under: As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 14/02/2023 (date of Demand Notice), to the borrower/ firm **Mr. Mohammad Zaheer Mansoor, Mrs. Anjum Neshah, Mr. Mahipal Ganpat Nilkam** (name of Borrower/ Mortgagor/ Guarantor), the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 9,64,821.88 (Rupees Nine lakh sixty four thousand eight hundred twenty one and paise eighty eight only)** and interest stated thereon within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagors & the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken symbolic/ Physical possession of the secured assets described in the Possession Notice dated 22/05/2023. Further, the said symbolic/ Physical possession notice was duly published in Mumbai Lakshdeep (Name of newspaper in local language) and Business Standard (Name of English Newspapers/newspapers on 27/05/2023) (Date of publication).

To comply with the provision of Sarfaesi Act, 2002 read with Rule 8(6) of Sarfaesi Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **Rs. 9,64,821.88 (Rupees Nine lakh sixty four thousand eight hundred twenty one and paise eighty eight only)** as on 14/02/2023, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets: i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or ii. By inviting tenders from the public; or iii. By holding public auction including through e-auction mode; or iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,
CANARA BANK, AUTHORIZED OFFICER

EXPRESS Careers

Move ahead with

Every Monday & Thursday in **Financial Express, The Indian XPRESS & LOKSATA**

For Advtg. details contact: 67241000

IDBI BANK LIMITED
REGD. OFFICE: IDBI TOWER, WTC COMPLEX, CUFFE PARADE, MUMBAI 400 005. NPA MANAGEMENT GROUP - MUMBAI
CIN: L65190MH2004GD148838

APPENDIX IV
[See Rule 8(1)]
POSSESSION NOTICE [SECTION 13(4)]

Whereas The undersigned being the Authorized Officer of the IDBI Bank, Mumbai Branch under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of Powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated August 23, 2016 calling upon the Borrower/ Mortgagor/ Legal Heirs **M/s. Parekh Aluminium Ltd, Shri, Dipen Parekh, Smt. Julie Amitabh Parekh (Legal Heir & Wife of Late Shri. Amitabh Arun Parekh) & Mother Guardian of Master Arnav Amitabh Parekh & Master Aaren Amitabh Parekh** to repay the amount mentioned in the notice being **Rs.80,17,99,035/- (Rupees Eighty Crore Seventeen Lakh Ninety Nine Thousand and Thirty Five Only)** as on January 01, 2016 plus interest applicable thereon from January 02, 2016 and all costs, charges and expenses incurred by the bank till repayment within 60 days from the date of receipt of the said notice.

The Borrower/Mortgagor/Legal Heirs having failed to repay the entire amount, notice is hereby given to the Borrower/Mortgagor/Legal Heirs and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub section 4 of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules 2002 on this 14th day of November of the year 2024.

The Borrower/Mortgagor/Legal Heirs in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IDBI Bank, Mumbai Branch, for an amount **Rs. 80,17,99,035/- (Rupees Eighty Crore Seventeen Lakh Ninety Nine Thousand and Thirty Five Only)** as on January 01, 2016 with interest from January 02, 2016 an all costs & expenses thereon until full payment.

The borrowers' attention is invited to the provisions of the sub section (8) Section 13 of the Act in respect of time available, to redeem the secured asset.

Description of immovable property

Equitable Mortgage of Flat No. 1201, 12th Floor, admeasuring carpet area 1880 Square Feet (174.65 Square Meters) and built up area 2256 Square Feet (209.59 Square Meters) with one basement car parking admeasuring 13.38 Square Meters & One Stilt car parking area admeasuring 13.38 Square Meters, in the Building "Kamala Heights", Plot No. A/3A, (C.T.S. No. E/228, Survey No.368), 14th B Road, Khar (West) (H Ward), Mumbai.

Authorized Officer
IDBI Bank Ltd

(SCHEDULE) FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUNITA DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Sunita Developers Private Limited
2. Date of incorporation of corporate debtor	29th August, 2009
3. Authority under which corporate	